

No. DLSA/CBA/LA/2015-
OFFICE OF THE CHAIRMAN,(D&SJ) DISTRICT LEGAL SERVICES AUTHORITY,
CHAMBA, DISTRICT CHAMBA-H.P.

Dated Chamba, the 15th June, 2015.
16

“OFFICE ORDER”

In pursuance of letter No. 85/LSA/LLC/Coll/2011-1645, dated 01/05.06.2015 of the Member Secretary, H.P State Legal Services Authority, Shimla and also the directions of the Hon'ble Supreme Court of India in W.P. (Criminal) No. 129/2006 Laxami Vs. Union of India, the Criminal Injuries Compensation board is hereby constituted who will take up the matter as and when compensation claim is made by any acid attack victim in the following manner:

1.	District Judge	Chairman
2.	District Magistrate (or his/her nominee)	Member
3.	District Superintendent of Police (or his/her nominee)	Member
4.	Chief Medical Officer (or his/her nominee)	Member

— Sd —
Chairman,
District Legal Services Authority,
(District & Sessions Judge)
Chamba, District Chamba -HP.

Endst. No. DLSA/CBA/LA/2015-1604

Dated: 15.06.2015.
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Copy forwarded to:

1. The Member Secretary, H.P. State Legal Services Authority, Block No. 22, SDA Complex, Kasumpti, Shimla – 171009, for information, please.
2. The District Magistrate, Chamba for information and necessary action.
3. The District Superintendent of Police, Chamba, District Chamba-HP for information and necessary action.
4. The Chief Medical Officer, Chamba, District Chamba-HP for information and necessary action.
- ✓ 5. System Officer of this office to upload this on the website of District Court Chamba.


Chairman,
District Legal Services Authority,
(District & Sessions Judge)
Chamba, District Chamba -HP.

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